

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 32/TT/2019**

**Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 for Asset-1: 2 nos. 400 kV bays at Samba Sub-station for Amargarh to Samba (Powergrid) Northern Region System Strengthening Scheme-XXIX (NRSS-XXIX) in Northern Region.

**Date of Hearing** : 18.11.2019

**Coram** : Shri P.K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I. S. Jha, Member

**Petitioner** : Powergrid Corporation of India Limited

**Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Limited  
& 17 Others

**Parties present** : Shri S.S. Raju, PGCIL  
Shri A.K. Jain, PGCIL  
Shri V.P. Rastogi, PGCIL  
Shri R.B. Sharma, Advocate, BYPL & BRPL  
Shri Mohit Mudgal, Advocate, BYPL & BRPL  
Ms. Neha Mamktala, Advocate

**Record of Proceedings**

The representative of the petitioner submitted that they have filed the present petition for determination of tariff for 2 nos. 400 kV bays at Samba Sub-station for Amargarh to Samba (Powergrid) transmission line alongwith 2 nos. 50 MVAR non-switchable line reactors under NRSS XXIX for the period from COD to 31.3.2019. He further submitted that they had earlier claimed the tariff of the instant asset in Petition No. 4/TT/2018. However, the Commission did not allow the tariff and directed in order dated 19.7.2018 to file a fresh petition on its COD. He submitted that the scheduled COD of the subject asset was 13.11.2018 against which it was put into commercial operation on 26.8.2018 matching with 400 kV D/C Samba-Amargarh Transmission Line constructed by Sterlite Industries Ltd. through TCB route. He submitted that there is no time over-run and cost over-run involved in case of the instant asset. He further submitted that they have filed rejoinder to the reply filed by UPPCL and BRPL. He also submitted they have not received the provisional tariff of the instant asset.



2. Learned counsel, Shri R.B. Sharma submitted that he represents BRPL and BYPL in the present petition and adopted the reply filed by BRPL for BYPL. He further submitted that BRPL/BYPL do not have any objection if the instant assets are put into commercial operation matching with the transmission lines executed by Sterlite Industries Ltd. through TBCH route.

3. After hearing the parties, the Commission directed the petitioner to submit the reasons for early COD of the instant bays alongwith the consent/approvals, if any, for early COD. The Commission directed the petitioner to submit the reasons for mismatch between the loan amount as mentioned in IDC statement and Form 9C on affidavit with an advance copy to the respondents by 6.12.2019. The Commission further directed the respondents to file reply to the petition by 10.12.2019 and the petitioner to file rejoinder, if any, by 20.12.2019.

4. The Commission also directed the parties to comply with the above timeline and observed that no extension of time shall be granted. The next date of hearing will be intimated to the parties separately in due course of time.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

